CORRIGENDUM TO PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF WINSOME INTERNATIONAL LIMITED ("WIL")

(Regd.Office: 12, India Exchange Place, 1st Floor, Kolkata-700 001)

Further to the Public Announcement ("PA") dated April 24, 2006 and Corrigendum to PA dated June 8, 2006 to the shareholders of WIL, issued by Sumedha Fiscal Services Limited as Manager to the Offer on behalf of, Purnasar Stock Broking Private Limited ("PSBPL") and Shri Sheo Ratan Agarwal (collectively referred to as "Acquirers") pursuant to Regulation 10 & 12 and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeovers) Regulations, 1997 and subsequent amendments thereto (hereinafter referred to as "Regulations"), the shareholders of WIL are requested to note the following amendments with respect to the PA:

1. The schedule of activities as mentioned in the Public Announcement published on April 24, 2006 has been revised.

2. The revised schedule of activities is as under:

Activity	Original Date& Day	Revised Date & Day
Date of Public Announcement	24.04.2006 (Monday)	24.04.2006 (Monday)
Specified date (for the purpose of determining the names of shareholders to whom the Letter of Offer will be sent)	28.04.2006 (Friday)	28.04.2006 (Friday)
Date by which the Letter of Offer will be dispatched to shareholders	03.06.2006 (Saturday)	27.09.2007 (Thursday)
Date of Opening of the Offer	09.06.2006 (Friday)	03.10.2007 (Wednesday)
Date of Closing of the Offer	28.06.2006 (Wednesday)	22.10.2007 (Monday)
Last Date for a Competitive Bid	15.05.2006 (Monday)	15.05.2006 (Monday)
Last Date for revising the Offer Price / No. of Shares	19.06.2006 (Monday)	11.10.2007 (Thursday)
Last Date for withdrawal of acceptance by shareholders who have accepted the Offer	23.06.2006 (Friday)	17.10.2007 (Wednesday)
Date of communicating rejection / acceptance and payment of consideration for applications accepted.	11.07.2006 (Tuesday)	06.11.2007 (Tuesday)

3. As per the available information and the confirmation received from the Acquirers, the Sellers and the Target Company, we confirm that there has not been any action taken against them including prohibition from dealing in securities, in terms of the direction issued u/s 11B of the SEBI Act or under any other regulations made under the SEBI Act.

4. There has not been any acquisition of shares in the Target Company including acquisition made through open offers by the Acquirers except 40.70% of the equity share and voting capital of the Target Company acquired under SPA. The Acquirers have confirmed that they have not yet exercised any voting right connected with the above mentioned shares till date. They have also undertaken not to exercise voting rights connected with such shares in the target company till completion of all the formalities as may be stipulated by the Securities and Exchange Board of India. The acquirers have complied with the relevant provisions of chapter II of the Regulations in respect of shares acquired as referred above.

5. Prakash Chand Choraria , Promoter & Director of Punrasar Stock Broking (P) Ltd. and Sheo Ratan Agarwal have been working together in various projects such as agriculture supply chain, financial services, infrastructure development and have common interests in upcoming projects. Both of them are also directors in Colin Traders (P) Ltd .

6. During the financial year 1998-1999, on 26-11-1998, 10,00,000 equity shares were allotted to erstwhile Promoters and their associates viz Punusumi Mercantile (P) Ltd. (3,30,000 shares), Riod Exports (P) Ltd (3,10,000 shares), Volex Enterprises Ltd. (3,25,000 shares) and Siruguppa Sugars & Chemicals Ltd. (35,000 Shares) pursuant to conversion of 20,00,000 1% Non- Cumulative Convertible Preference Shares of Rs 10/- each into 10,00,000 equity shares of Rs. 10/- each. Pursuant to the aforesaid conversion, Promoters holding increased from 35.11% to 72.85 % of the expanded capital of the Target company. Further three out of four allottees namely Punsumi Mercantile (P) Ltd., Riod Exports (P) Ltd. & Volex Enterprises Ltd., subsequent to the aforesaid conversion got merged with M/s Winsome Holdings & Investments Ltd. (Formerly Maxi Exports & Investments Ltd.). The erstwhile Promoters however did not comply with the disclosure and reporting requirement under Regulations 3(3), 3(4) read with 3(5) of the SEBI (SAST) Regulations, 1997. The disclosure under Regulation 3(3) and Report under Regulation 3(4) read with 3(5) of the SEBI (SAST) Regulations, 1997 were filed belatedly on 23/08/2006 and 06/09/2006 respectively by the erstwhile Promoters. SEBI has initiated adjudication proceedings against the Sirugappa Sugars & Chemicals Limited, Winsome Holdings & Investments Limited and others for alleged non- compliance with Regulation 3(3) and 3(4) in respect of the said acquisition.

7. Mr. Prakash Chandra Choraria, Director of PSBPL (Acquirer) and Mr Sheo Ratan Agarwal (Acquirer) are on the board of WIL w.e.f 19.04.2006. Whether the appointment of the above mentioned persons as director in the

Target Company on April 19, 2006 is in violation of Regulation 22 (7) of SEBI (SAST) Regulations, 1997, is under examination of SEBI

8. The financial highlights of PSBPL as per the Audited Accounts for the year ended March 31st 2007 are as follows:
The Authorised Share Capital of PSBPL is Rs.75 Lacs comprising of 7,50,000 Equity Shares of Rs.10/- each. The Issued, Subscribed and Paid up Equity Share Capital is Rs.66,49,250/- comprising of 6,64,925 fully paid up equity shares of Rs.10/- each. PSBPL earned a total income of Rs. 25.75 lacs and a net profit after tax of Rs.1.71 lacs. The Networth, Book Value, Earnings Per Share and Return on Networth are Rs.148.88 lacs, Rs.22.39, Rs.0.26 & 1.15% respectively.

9. The networth of Mr. Sheo Ratan Agarwal (Acquirer) as on 31/03/2007 as certified by Mr S. Agarwal, Proprietor of Subhash Arjun & Co. (Membership No.60747) Chartered Accountants, having office at P-41, Princep Street, 5th Floor, Kolkata – 700 072 Ph: (033) 2234 - 6918 vide their certificate dated 31/03/2007 is Rs.27.32 Lacs.

10. As per the audited financial results for the year ended 31/03/2007, the total income and net profit of WIL is Rs. 7118.94 lacs and Rs. 214.28 lacs respectively. The networth and book value per share of WIL as on 31/03/2007 are Rs. 49.12 Lacs and Rs.2.86 respectively. The Earning Per Share and Return on Networth of WIL are Rs 12.46 and 436.24% respectively.

11. **Option in terms of Regulation 21 (2) :**In the event, pursuant to this offer, the public shareholding in the Target Company falls below 25% of its outstanding equity share capital, the Acquirers will, in accordance with Regulation 21(2) of the SEBI (SAST) Regulations, 1997, facilitate the Target Company to raise the level of public shareholding to the level specified for continuous listing in the Listing Agreement with the Stock Exchanges within the specified time and in accordance with the prescribed procedure under clause 40A(viii) of the Listing Agreement and in compliance with the Regulations.

12. **Financial Arrangement :** The total fund requirement for implementation of the offer is Rs 41.28 lacs assuming full acceptance under the offer. Mr. Gobind Garg, proprietor of G. Garg & Co. (Membership No.55669) Chartered Accountants, having office at 14/2, Old China Bazar Street, 1st Floor, Room- 39, Kolkata-700 001, Ph: (033) 2210 3169 Fax (033) 2210 9323 vide their certificate dt. 30th August 2007 has certified that the Liquid Assets of PSBPL as on 31st March 2007 is more than Rs. 69 Lacs. Further, Mr. S. Agarwal, proprietor of Subhash Arjun & Co. (Membership No. 60747) Chartered Accountants, having office at P-41, Princep Strret, 5th Floor, Kolkata – 700 072, Ph : (033) 2234 – 6918 vide their certificate dt. 31st March, 2007 has certified that the Liquid Assets of Mr. Sheo Ratan Agarwal as on 31/03/2007 is more than Rs. 22 Lacs.

13. On the basis of representation received from WIL and audited accounts of WIL for the year 2005-06 the networth of WIL stood eroded as on 31.03.06. The said Accounts were adopted at the AGM held on 27.09.06. The reference was required to be made within 60 days from the said date of AGM to BIFR. However by 25.11.06, WIL had earned substantial profits for the financial year 2006-07 which is reported in the Unaudited Financial Result for the Quarter ended 31-12-06. The profit earned by WIL up to the said Quarter was Rs. 102.70 Lacs. In continuation of the steady financial recovery, WIL has earned a profit of Rs. 203.02 Lacs for the year ended 31.03.07. The Unaudited Financial Result for the Quarter ended 31-12-07 reflected the aforesaid financial performance. This has turned the net worth of WIL into positive and it no more comes under purview of the BIFR.

All other terms and conditions of the Offer remain unchanged. The Acquirers accept full responsibility for the information contained in this announcement and also accept responsibility for the obligations of the Acquirers laid down under the Regulations.

This announcement would also be available on the SEBI website at http://www.sebi.gov.in

Issued by Manager to the Offer on behalf of the Acquirers:

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Place- Kolkata
Date: September 24, 2007